## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 2436 (TO BE ANSWERED ON 01.08.2018)

### **REVIEW OF WORK PERFORMANCE**

# †2436. SHRI VIJAY KUMAR HANSDAK: SHRI HARISH MEENA: SHRI SUSHIL KUMAR SINGH: SHRI HARISHCHANDRA CHAVAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has conducted or proposes to conduct the performance review of Central Government officers;
- (b) if so, the details thereof and the number of complaints received by the Government against the Government officers of various departments/Ministries for under performance and delay in work;
- (c) the steps taken by the Government to identify such dull officers and the action taken/proposed to be taken against such officers;
- (d) whether the Government has decided to evaluate the performance of IAS officers at the higher level on the basis of their approach towards weaker sections of the society and the draft appraisal forms in this regard have been finalised and if so, the details thereof; and
- (e) whether a letter has been written to Chief Secretaries of States and UT Governments in this regard and if so, the details thereof and the timeframe fixed for implementing the procedure of appraisal?

### ANSWER

#### MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (c): Review of performance of Government servants is an ongoing process under Fundamental Rule 56(j) and Rule 48 of Central Civil Services (Pension) Rules, 1972, which provide that the performance of a Government servant on attaining a specified age or qualifying years of service is to be reviewed and he/she can be retired in public interest. The instructions on the procedure to be adopted and various aspects to be kept in view while conducting periodical review under provisions of the said rules have been issued from time to time.

As per available information provided by cadre controlling authorities, performance of a total of 25,082 Group 'A' and 54,873 Group 'B' officers has been reviewed up to May 2018; and provisions of Fundamental Rule 56 (j)/ relevant rules were invoked/ recommended against 93 Group 'A' and 132 Group 'B' officers out of these.

(d) and (e): Confidential Rolls (CRs) / Performance Appraisal Reports (PARs) of IAS officers are written for each financial year or as may be specified by the Government in the form and as per the schedule prescribed in the All India Services (Performance Appraisal Report) Rules, 2007. The appraisal form of IAS officers, *inter alia*, provides for comments on the overall quality of officers including areas of strength and his attitude towards weaker sections.